

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 24

IA 1464/2021 IN C.P. (IB)/2731(MB)2019

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **PUNJAB NATIONAL BANK V/s SAB GLOBAL ENTERTAINMENT MEDIA PRIVATE LIMITED**

Section 7 of the Insolvency and Bankruptcy Code, 2016 and Rule 11

ORDER

Adv. J. Sai Deepak a/w Adv. Daneel Pancras i/b Jain Law Partners LLP in IA 1464 of 2021 present. Adv. Smita Durve i/b Arshil Shah for Respondent No. 4 and 7 present through VC.

IA 1464/2021

The Respondent No.1, 2, 4 and 7 has filed the Reply. Rest of the Respondents are set *ex-parte*.

Ld. Counsel for the Respondent No.1 and 2 seeks time to file Additional Reply in terms of submissions made by the Resolution Professional that he is pressing for relief in terms of Section 66 only. The Counsel for the Resolution Professional also makes a statement that they are not pressing the Prayer C. List this matter on Board on **11.07.2024**.

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**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Rehan Shaikh

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**JUSTICE V.G. BISHT
MEMBER (JUDICIAL)**